

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD BENCH, ALLAHABAD.

original Application No. 630 of 1995.

Allahabad: this the 5th /day of September, 2002.

Hon'ble Mr. Justice R.R.K Trivedi, V.C.

Hon'ble Maj Gen K.K. Srivastava, A.M.

Bal Mukund Tewari son of late Shri Hari Shankar Tewari, resident of Village Baraon, Post Office Baraon, Posted as E.D.Branch Post Master Baraon, District Deoria.

.....Applicant.

Counsel for the applicant: Shri A.K. Tripathi, Adv.
Versus.

1. Union of India through its Secretary Post and Telegraph, New Delhi.
2. Superintendent of Post Offices, Deoria.

.....Respondents.

Counsel for the respondents: Km.S. Srivastava, Adv.

O_R_D_E_R (oral)

(By Hon'ble Mr. Justice R.R.K Trivedi, V.C.)

By This O.A. under section 19 of the A.T. Act, 1985, the applicant has challenged the order dated 12.05.1995 by which the applicant was put off duty under Rule 9 of E.D.A(Conduct and Service) Rules, 1964.

2. In fact the proceedings were initiated against the applicant as he was serving as Clerk in a School and was also serving as E.D.B.P.M and the office hours *workup* *clashing*. In the circumstances, the order putting off duty of the applicant cannot be said to be wrong. The O.A. has no merit and the same is dismissed.

NO order as to costs.

Member(A)

(Vice-Chairman)

/Manish/